## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

0.A.No.1848/87

Date of decision: 28,05.93

Sh. Raj Kumar

Applicant

versus

N.I.C.D. & Ors.

Respondents

Coram:-

The Hon`ble Mr. C.J. Roy, Member(J)

The Hon'ble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : None

For the respondents

🧠 🤖 Veena Kalira, proxy counsel

for Mrs. Avnish Ahlawat, counsel

## JUDGEMENT (ORAL)

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This case is coming since 1987. We find that hie has the applicant nor his counsel are taking keen interest to pursue the case. This case was listed on 16.4.93 and 14.5.93 and the applicant was not present. Therefore, we feel that the applicant does not deserve indulgence so the case is dismissed in default. No costs.

Member(A)

Member(J)

28.05.93

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